

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) Yes, Sir.

(b) The information is incorrect. The Trade Protocol signed in April, 1983 provides for import of EC-1045 Computers and other computers by India from the USSR and not vice-versa. Against import of these computers the USSR will be importing four times the value in the form of other electronic products and computer software. The import of these computer systems is being coordinated by the Computer Maintenance Corporation (CMC) and export of non-computer electronic products and computer software to the USSR is being coordinated by the Electronic Trade and Technology Development Corporation (ETTDC).

(c) and (d) Do not arise.

Free Movement of Criminals in the Capital

560. MISS SAROJ KHAPARDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a press report which appeared in the Hindustan Times of June, 1984 to the effect that 5000 proclaimed offenders in Delhi were moving freely despite their names and address being known to the Police;

(b) if so, what is the actual figures if such offenders as per records; and

(c) what steps are being taken to arrest the offenders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) Yes, Sir.

(b) As on 20th June, 1984, there were 5311 persons declared as proclaimed offenders.

(c) When any accused person jumps bail, action under Section 4660Cr. P.C. is initiated by the Court. Special drives are also launched by the police from time to time to nab the proclaimed offenders. During the last 6 months, 140 proclaimed offenders have been arrested.

Investigations made by the Minorities Commission

561. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that reference made by the Minorities Commission to the State Governments and the Central Government for their comments on certain matters are mostly not attended to;

(b) whether it is also a fact that due to the structural constraints the Commission fails to investigate the grievances of the minorities; and

(c) if so, what remedial measures have been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MATI RAM DULARI SINHA):

(a) to (c) The Government's Resolution dated 12th January, 1978, setting up the Minorities Commission states that Government attaches the highest importance to the safeguards provided for minorities and the Resolution itself directs all Ministries/Departments of the Government of India to furnish such information and documents as may be required by the Commission from time to time. In addition, the Ministry of Home Affairs has impressed on the State Governments and Union Territory Administrations and other concerned that they should extend their fullest cooperation and assistance to the Commission. Government have also requested the Commission to bring to its notice a specific case, if any, where the State Government or any other authority fails to cooperate fully with the Commission in performing its duties so that the Government

could take up the matter in an appropriate manner. Since then, no instance of any specific difficulty being experienced by the Commission has been brought to the notice of the Government.

Public Resentment against setting up of New Power Plant in Trombay-Chembur Area

562. SHRIMATI SUDHA VIJAY JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the strong feeling prevailing amongst Bombay citizens against the establishment and expansion of new power stations in Trombay-Chembur area;

(b) whether the proposal for setting up of another 500 MW power station at Trombay has been cleared by Government; and

(c) whether Government propose to persuade Tatas to build the new power stations elsewhere on the Konkan coast?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) Yes; Madam.

(b) the proposal has been cleared subject to use of LSHS/Gas only.

(c) Alternate sites will be considered if the conditions laid are not strictly adhered.

Demand from officers of certain All India services for parity with I.A.S.

563. MISS SAROJ KHAPARDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a demand from officers of certain All India Services like Indian Service of Engineers, Indian Forest Service, Indian Economic Service and Indian Statistical Service for a parity, with the Indian Administrative Service on certain matters;

(b) if so, what are the details

thereof;

(c) what steps are being taken in this regard; and

(d) if not steps are being taken in the matter what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d) The Indian Economic and the Indian Statistical Service are Central Services Group 'A' and not All India Services. No All India Service of Engineers has been constituted. The Indian Forest Service is an All India Service and the members of this Service have submitted a memorandum to the Fourth Central Pay Commission requesting for parity with the officers of the Indian Administrative Service and the Indian Police Service with regard to certain service conditions. The earlier Pay Commissions had been recommending different pay scales for the three All India Services. Pay scales and other service conditions governing the All India Services depend upon the role assigned to each All India Service and the type of responsibilities and functions shouldered by members of each Service. The 4th Pay Commission will no doubt go into these aspects.

Papers laid on the Table

[Mr. Deputy Chairman in the Chair]

Accounts (for the year ended the 30th June, 1970) of the National Federation of Industrial Co-operatives Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:-

(i) Annual Accounts of the National Federation of Industrial Co-operatives Limited, New Delhi, for the year ended the 30th June, 1978, and the Auditors' Report thereon.